

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT No. I**

APPEAL No. C/813/2011

(Arising out of Order-in-Original No. 67/2011/CC(I), JNCH dated 4.11.2011 passed by Commissioner of Customs (Import), Nhava Sheva)

Sai Trading Ltd.

Appellant

Vs.

Commissioner of Customs (I), Nhava Sheva

Respondent

Appearance:

None for appellant

Ms. P.V. Sekhar, Joint Commissioner (AR), for respondent

CORAM:

Hon'ble Dr. D.M. Misra, Member (Judicial)

Hon'ble Mr. Sanjiv Srivastava, Member (Technical)

Date of Hearing: 09.01.2019

Date of Decision: 09.01.2019

ORDER No. **A/85036/2019**

Per: Dr. D.M. Misra

None present for the appellant despite notice.
Learned AR for the Revenue submits that the matter has been listed on 3.7.2018, 14.8.2018, 26.10.2018, 4.12.2018 and today, 09.1.2019. He submits that none appeared on behalf the appellant on the above dates.

2. From the submission of the learned AR for the Revenue, it seems that the appellant is not serious in prosecuting the appeal before this forum. Accordingly the appeal is dismissed for non-prosecution.

(Pronounced in court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

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